

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

OA.689/92

date of decision : 2-12-1992

Between

Mohd. Jaffar

: Applicant

and

1. The Director of Postal Services
Hyderabad Region, Hyderabad

~~Minister~~ - ~~Dept.~~ of Communications
New Delhi

2. The Secretary, ~~Department of Posts~~
3. The Superintendent of Post Offices
Medak Division, Medak : Respondents

Counsel for the applicant : S. Ramakrishna Rao
Advocate

Counsel for the respondents : N.R. Devaraj, Standing
Counsel for Central Govt.

CORAM :

HON. MR. R. BALASUBRAMANIAN, MEMBER (ADMN.)

HON. MR. C.J. ROY, MEMBER (JUDL.)

Judgement

(Order as per Hon. Mr. R. Balasubramanian, Member (Admn.)

OA.689/92 is filed with a prayer to quash the order of
dismissal passed on the applicant vide order dated 31-10-1991
of the Director of Postal Services.

2. Heard Mr. S. Ramakrishna Rao, counsel for the applicant
and Mr. N.R. Devaraj, Standing Counsel.
3. We find that the applicant had not preferred an appeal
against this punishment. This violates Section 20 of the Adminis-
trative Tribunals Act and the application is not maintainable
since it is premature.

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4. The applicant if he so chooses may prefer an appeal within a fortnight from today. The respondents shall entertain this appeal even though beyond the time limit is specified in the rule and they are directed to pass final orders therein within a period of three months from the day of receipt of such an appeal. If the applicant is aggrieved ^{with} if the final orders passed by the Appellate authority, or any other higher authority, he is at liberty to approach this Tribunal ~~fresh~~ with a new OA.

5. The application is dismissed with the above direction with no orders as to ~~costs~~. The office is directed to return all the papers to the applicant.

R. Balasubramanian

(R. BALASUBRAMANIAN)
Member (Admn)

U. Roy

(U. ROY)
Member (Judl)

8/12/92
Deputy Registrar (J)

Dated : December 2, 92
Dictated in the Open Court

sk

To

1. The Director of Postal Services,
Hyderabad Region, Hyderabad.
2. The Secretary, Dept. of ^{Post, minister of} Communications, New Delhi.
3. The Superintendent of Post Offices,
Medak Division, Medak.
4. One copy to Mr. S. Ramakrishna Rao, Advocate, CAT. Hyd.
5. One copy to Mr. N. R. Devraj, Sr. CGSC. CAT. Hyd.
6. One spare copy.

pvm.

W.D. 18/12/92

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TYPED BY

COMPARED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CHECKED BY APPROVED BY

HYDERABAD BENCH

HYDERABAD

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: AT HYDERABAD

THE HON'BLE MR.

V.C.

AND

THE HON'BLE MR.R.BALASUBRAMANIAN:M(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY:M(J)

AND

THE HON'BLE MR.C.J. ROY : MEMBER(JUDL)

Dated: 2-12-1992

ORDER/JUDGMENT:

R.A./ C.A./M.A.No.

in

O.A.No. 689/92

T.A.No.

(W.P.No.)

Admitted and Interim Directions issued

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default

M.A.Ordered/Rejected

No order as to costs.

pvm.

Central Administrative Tribunal
HYDERABAD BENCH

23/11/1992

RECEIVED
TAPPAL SECTION